

M. App. No. 05/19 in CIS No. 09/2019
CBI v. KRS Murthi & Ors.
U/s: 120B, 420 IPC & 13(2)
r/w 13(1)(d) of PC Act
(App. U/s 340 Cr.P.C. moved by A-6)

30.09.2020

Presence:

(Through CISCO Webex Meeting)

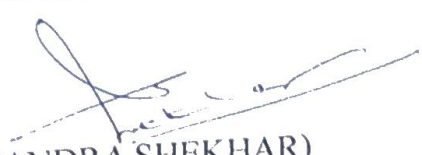
Ld. Special Public Prosecutor Sh. V. S. Shukla for the CBI
with IO/DSP Ashish Parik.

Accused no. 6/applicant Veena Sri Ram Rao is permanently
exempted from personal appearance till conclusion of arguments on
charge in main case CIS no. 190/2019.

Ld. Counsel Sh. Chirag Madan for accused no. 6.

Put up with connected matter on 21.10.2020.

A copy of this order is being sent through Whats App to Sh. Raj
Kumar, Reader of this court with a direction to get this order uploaded on the
official website of Delhi District Courts at the earliest through Computer
Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to
send a Whats App copy of the order to the respective counsel of the parties at
the earliest. A signed hard copy of the order shall be placed on record as soon
as work is resumed from the Court premises of Rouse Avenue District Courts,
New Delhi.


(CHANDRA SHEKHAR)
Special Judge, CBI-19 (PC Act)
Rouse Avenue Courts, New Delhi
30.09.2020

IN THE COURT OF SH. CHANDRA SHEKHAR, LD.SPECIAL
JUDGE, CBI-19 (PC ACT), ROUSE AVENUE DISTRICT COURTS,
NEW DELHI

RC-DAI-2020-A-0020
U/s: 7 of PC Act
Vikaran v. CBI

30.09.2020

Presence:

(Through CISCO WEBEX Meetings)

Ld. Counsel Sh. Rakesh Beniwal for the accused/applicant
Vikaran.

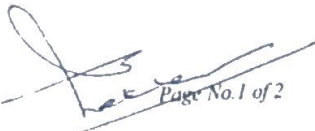
Ld. Public Prosecutor Sh. Amit Kumar for the CBI.

ORDER ON APPLICATION OF APPLICANT
VIKARAN SEEKING DIRECTIONS TO SHO PS
SUBHASH PALACE FOR PRESERVATION OF
CCTV FOOTAGE

An application has been marked to me by the Ld. District & Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata Kohli, Rouse Avenue District Courts, New Delhi for hearing and disposal of the same through Video Conferencing, due to spread of pandemic Covid 2019 and for that reason to maintain social distance.

Today, I have heard the aforesaid application through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court.

Ld. Counsel for the accused/applicant has submitted that the accused has been falsely implicated in this case; therefore, the CCTV footage of PS Subhash Palace for the period between 13.07.2020 at 05:00 p.m. to 14.07.2020 at 09:00 p.m. may be preserved so that if need arises for leading defence evidence in this case, he may use that data for leading defence evidence and hence, necessary direction may be given to SHO PS Subhash Palace to preserve the same.


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Ld. PP for CBI seeks time to file reply and addressing arguments on the aforesaid application.

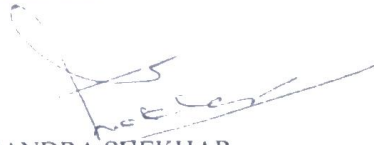
Heard. Request allowed.

Ld. PP for the CBI is directed to supply copy of reply to the Ld. Defence Counsel for the accused in e-form prior to the next date.

With the consent of both the parties, list the application on 05.10.2020 at 10:30 a.m.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.

Dated: 30.09.2020



CHANDRA SHEKHAR
Special judge, CBI-19 (PC Act),
Rouse Avenue District Courts, New Delhi

CIS No. 190/2019
CBI v. KRS Murthi & Ors.
U/s: 120B, 420 IPC & 13(2)
r/w 13(1) (d) of PC Act

30.09.2020

Presence:

(Through CISCO Webex Meeting)

Ld. Special Public Prosecutor Sh. V. S. Shukla for CBI with IO/DSP Ashish Parik.

None for the accused no. 1.

Proceedings qua accused no. 2 Ramachandran Vishwanathan and accused no. 3 Muthgadahali Gangarudraiah Chandrashekhar have been separated from this case vide order dated 18.03.2019.

Accused no. 4 is company M/s. Devas Multimedia Pvt. Ltd.

Ld. Counsel Sh. Omar Ahmad and Sh. Vikram Shah for accused no. 4.

Accused no. 5 G. Madhavan Nair and accused no. 6 Veena Sri Ram Rao are already exempted from personal appearance till conclusion of arguments on charge.

Ld. Counsel Ms. Stuti Gujral for accused no. 5.

Ld. Counsel Sh. Chirag Madan for accused no. 6.

Ld. Counsel Sh. Shri Singh for accused no. 7.

Ld. Sr. Counsel Sh. Rajiv Nayyar alongwith Ld. Counsel Sh. Gautam Khajanchi for accused no. 8.

Ld. Sr. Counsel Sh. Mukul Gupta alongwith Ld. Counsel Sh. Pramod Kumar Dubey and Sh. Arjun Diwan for accused no. 9.

Ld. Counsel Sh. Praveen Kumar Singh and Sh. Rajiv Gupta for accused no. 1 have moved an exemption application on behalf of accused no. 1 in e-form stating that the accused no. 1 is a resident of Bangaluru and due to spread of COVID-19, he is unable to attend the court proceedings.

It is observed that case is not fixed for physical hearing, but hearing through video conferencing and as none is present for accused no.1,

therefore, application is dismissed and disposed of.

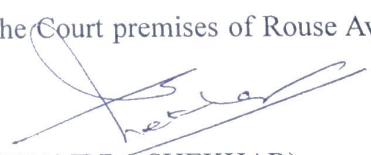
Accused no.1 is directed to appear through counsel on the next date.

The IO has submitted that today Additional Solicitor General Sh. Sanjay Jain was to appear and address arguments on the pending application of accused no. 6 u/s 173(8) Cr.P.C. however, due to some other urgent work, he has to appear today before the Hon'ble Supreme Court; he seeks adjournment.

Heard. Request allowed.

At the request of CBI and with consent of all the parties, the case is adjourned for addressing arguments on the aforesaid pending application of accused no. 6 u/s 173 (8) Cr.P.C. for 21.10.2020 at 11:00 a.m.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. Reader is also directed to send a copy of this order to the Hon'ble High Court in e-form through Computer Branch, Rouse Avenue Courts Complex, New Delhi. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.


(CHANDRA SHEKHAR)
Special Judge, CBI-19 (PC Act)
Rouse Avenue Courts, New Delhi
30.09.2020